

12/7/2000

None present for the applicant.

Mr. Manish Bhandari, Counsel for the respondents.

Learned Counsel for the respondents is ready to argue the case. Learned Counsel for the applicant is not present. To give one more opportunity to the applicant, case is adjourned to 25/7/2000 for hearing. On that date, if nobody appears for the parties, the matter would be decided on merits.

(N. P. NAWANI)
ADMINISTRATIVE MEMBER

(B. S. RAKOTE)
Vice Chairman

25.7.2000

None present for the parties.

On the perusal of the order sheet it appears that none was present on behalf of the applicant on 12.7.2000, 13.7.2000, 16.12.99 and so on. It appears that the applicant has lost interest in this O.A, therefore the O.A is dismissed in default for non-prosecution on the part of the applicant.

(N. P. NAWANI)
M(A)

(S. K. Agarwal)
M(5)

Rel. order sheet
in final Decree
2017
copy sent to
20/12/2000
note 9/10/2000
JES

17/6/2000